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A. Padhy & Ors. Vrs. UOI

Admission Sl. No. 2

O.A. No. 729 of 2013

Order dated: 07.11.2013

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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A resolution has been made and communicated by the C.A.T. Bar Association to the extent as under:

“In continuation to our earlier resolution dt. 27.09.2013, 01.10.2013, 03.10.2013, 07.10.2013, 10.10.2013, 22.10.2013, 25.10.2013 and 31.10.2013, the General body meeting of C.A.T. Bar Association unanimously resolved to abstain from Court work till 11.11.2013”.

In view of the above, none appears for the Respondents. However, Applicant Nos. 1, 3 and 5 are present in the Court in person and heard.

By filing a memo dated 07.11.2013, the applicants have prayed for withdrawal of this O.A. to file a better application.

Prayer is allowed.

O.A. is, accordingly, disposed of being withdrawn giving liberty to the applicants to file a better application.


MEMBER(Judl.)

RK